(i) G.S.R. 304 published in Gazette of India dated the 8th March, 1975 containing corrigendum to Notification No. G.S.R. 11 published in Gazette of India dated the 11th January, 1975.

(ii) G.S.R. 305 published in Gazette of India dated the 8th March, 1975, containing corrigendum to Notification No. G.S.R. 13 published in Gazette of India dated the 11th January, 1975.

(iii) G.S.R. 306 published in Gazette of India dated the 8th March, 1975, containing corrigendum to Notification No. G.S R 12 published in Gazette of India dated the 11th January, 1975.

(iv) G.S.R. 307 published in Gazette of India dated the 8th March, 1975, containing corrigendum to Notification No. G.S.R. 53 published in Gazette of India dated the 18th January, 1975.

(v) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1975, published in Notification No G.S.R. 308 in Gazette of India dated the 8th March, 1975.

(vi) The Indian Administrative Service (Pay) Third Amendment Rules, 1975, published in Notification No. G.S.R. 309 in Gazette of India dated the 8th March, 1975.

(vii) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1975, published in Notification No. G.S R. 145(E), in Gazette of India dated the 12th March, 1975.

(viii) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1975, published in Notification No. G.S.R. 146(E) in Gazette of India dated the 12th March, 1975. [*Placed in Library. See* No. LT-9227/75].

22 LS—10.

(2) A copy of the Arms (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 278 in Gazette of India dated the 1st March, 1975, under sub-section (3) of section 44 of the Arms Act, 1959. [*Placed in library. See* No. LT-9228/75].

MR. SPEAKER: Shri Pranab Kumar Mukherjee—he is not here.

Shri Ziaur Rahman Ansari.

AUDITED ACCOUNTS OF CENTRAL SILK BOARD, BOMBAY FOR 1972-73.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table a copy of the Audited Accounts (Hindi and English versions) of the Central Silk Board, Bombay for the year 1972-73, under sub-section (4) of section 12 of the Central Silk Board Act, 1947. [*Placed in Library. See* No. LT-9230/75].

SHRI PRANAB KUMAR MUKHERJEE *rose*—

MR. SPEAKER: I called you but you were not here. Yes, you may lay your paper.

NOTIFICATION UNDER CENTRAL EXCISE RULES, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table a copy of Notification No. G.S.R. 147(E) (Hindi and English versions) published in Gazette of India dated the 12th March, 1975 issued under the Central Excise Rules, 1944, together with an explanatory memorandum [*Placed in library. See* No. LT-9229/75].

GUJARAT LOCAL FUND AUDIT RULES, 1974 AND A MEMORANDUM

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): On behalf of Shri Dalbir Singh, I beg to lay on the Table:

[Shri K. Raghu Ramaiah]

(1) A copy of the Gujarat Local Fund Audit Rules, 1974, published in Notification No. KP—245-CFA-1364-7893-(74)-DH in Gujarat Government Gazette dated the 20th February, 1975, under sub-section (4) of section 14 of the Gujarat Local Fund Audit Act, 1963 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

(2) A memorandum (Hindi and English versions) explaining reasons for not laying the Hindi version of he above Notification.
[*Placed in library. See* No LT-9231/75].

श्री राम रतन शर्मा (बादा) अध्यक्ष जी, मैंने आइटम नं० 5(2) के बारे में एक स्लिप भेजी थी । यह नोटिफिकेशन 20 फरवरी, 1975 को निकला था— तब से अब तक इस का हिन्दी अनुवाद तैयार नहीं हुआ । लगभग एक वर्ष से यहां पर यह प्रश्न उठाये जा रहे हैं—इन के हिन्दी अनुवाद क्यों तैयार नहीं किये जाते, बारबार मंत्री महोदय को एक्सप्लेनेशन देना पड़ता है । राष्ट्र भाषा के लिए यह बहुत ही अपमान की बात है । गुजरात में हिन्दी चलती है, वहां की जनता को हिन्दी की सुविधा मिलनी चाहिए । मैं चाहता हूं कि इस विलम्ब के लिए मंत्री महोदय खेद व्यक्त करें ।

SHRI K. RAGHU RAMAIAH: The Explanatory Memorandum abundantly explains the reasons. But for President's rule, in the normal course, these I presume would have been laid on the Table of the Assembly there and, according to the Rules of the Gujarat official Languages Act, they are being published in English only. Because they are to be under those rules in English, so, here they are placed on the Table in English only. It is abundantly explained.

श्री हुकम चन्द कछवाय (मुरैना) . वहां के लोग भी हिन्दी जानते हैं ।

श्री अटल बिहारी वाजपेयी (ग्वालियर): अध्यक्ष जी, यह सफाई क्या किसी के गले के नीचे उतर सकती है । वहां किस भाषा में काम चलता है, यह सवाल नहीं है । इस सदन का यह नियम है कि यहां जो भी कागज रखे जायेंगे, वे अंग्रेजी के साथ हिन्दी में भी होने चाहिए । यह सूचना 20 फरवरी को प्रकाशित की गई थी, आज 19 मार्च हो रहा है ।

अध्यक्ष जी, आपने सुझाव दिया था कि सारे मामले पर विचार करने के लिए आप एक बैठक बुलायेंगे, जिसमें गृह मंत्री भी होंगे और....

अध्यक्ष महोदय मीटिंग हुई है ।

श्री अटल बिहारी वाजपेयी वह तो जैनरल परपजेज कमेटी की मीटिंग थी, मैंने उसकी कार्यवाही देखी है । इसके लिये जब तक गृह मंत्री और पार्लियामेन्ट्री अफेयर्स मिनिस्टर नहीं बुलाये जायेंगे, तब तक काम नहीं चलेगा ।

अध्यक्ष महोदय मैं आपको बतलाने लगा था, लेकिन आप तो सुनते ही नहीं हैं । यह बात रूल्ज कमेटी के सामने आई गयी थी । रूल्ज कमेटी ने कुछ सुझाव दिए हैं—उन के बारे में मैं आप से बात करूंगा । उस सुझाव को अभी यहां बतलाना मेरे लिए कहां तक दुरुस्त होगा —मैं कह नहीं सकता, क्योंकि अभी फैसला नहीं हुआ है, इस लिए उसे कमेटी में बतलाऊंगा । फिर भी रूल्स कमेटी ने रिकमेन्ड कर दिया है कि हिन्दी की डिबेट के बारे में इस हाउस की एक कमेटी होनी चाहिए जिस के सामने सरकार बतलाए की क्या वजह है और उस कमेटी का फैसला इस हाउस के सामने आया करे ।

श्री शंकर दयाल सिंह (चतरा) : अध्यक्ष महोदय, इस में एक बात और होनी चाहिए— जो भी कागज सभा पटल पर रखे जाते हैं, वे अंग्रेजी में रखे जाते हैं, हिन्दी में नहीं रखे जाते, कोई मंत्री हिन्दी में भी रखा करे ।